

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated: 13.08.2020

NOTIFICATION

SUB: COVID-19 pandemic - Independence Day Celebrations on 15.08.2020 in the High Court of Andhra Pradesh and Subordinate Courts - Certain instructions - Issued.

REF: Advisory issued in Order No.2/5/2020-Public, Government

In view of the guidelines issued by the Ministry of Home Affairs, Government of India and also considering the spread of COVID-19 in the State of Andhra Pradesh, as directed, the following advisory is issued for celebrating the Independence Day in the High Court and the Subordinate Courts in the State of Andhra Pradesh:

- i) The ceremony may be organized as far as possible after 9.00 a.m., or as per convenience.
- ii) The participants in the Independence Day celebrations must be limited. It is advised that participants i.e., Judicial Officers, representatives of the Bar Associations and representatives of the Staff may gather at the time of celebrations, instead of all Advocates and Staff, Security personnel including invitees. It is further advised, if possible invitees may be avoided.
- iii) Considering the feeling of the stakeholders towards Independence Day and looking to the limited participation, the celebrations may be web-casted to other stakeholders through video conferencing by way of web applications used for the purpose of hearing of the cases.

- iv) If deem appropriate, COVID-19 warriors, health, sanitary, security personnel, who made the active participation to fight COVID-19 situation, may be felicitated as directed by the Central Government.
- v) Speeches must be restricted and the cultural programmes must be avoided in the celebrations.
- vi) Stakeholders are advised to strictly adhere the guidelines as issued by the Central Government as well as the State Government, for COVID-19.

REGISTRAR GENERAL

1. All the Unit Heads in the State of Andhra Pradesh (with a request to communicate the same to all the Judicial Officers in your Unit).
2. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
3. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
4. All the Registrars, High Court of Andhra Pradesh.
5. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website].
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, Judicial Academy, Secunderabad.
9. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
11. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
12. The Advocate General, State of Andhra Pradesh.
13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P.
15. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
16. The Registrar, A.P. Lokayukta, Hyderabad.
17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
18. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
19. The Special Judge for Trial of CBI Cases, Visakhapatnam.

20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur
22. The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
24. The Secretary General, Supreme Court of India, New Delhi.
25. The Registrars General, All High Courts in India.
26. The Secretary, Bar Council of A.P., High Court, Amaravati.
27. The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
28. The Public Prosecutor, High Court of A.P., Amaravati.
29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
31. The Director of Prosecutions, Vijayawada.
32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette).
33. The President, High Court Advocates' Association, Amaravati.
34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
36. The Director, All India Radio, Vijayawada.] With a request for making necessary announcement
37. The News Director, Doordarshan Kendra, Vijayawada.
38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi, Andhra Jyothi, Vaartha, The Hindu & Indian Express.] For publication in the News Paper
39. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
40. The Overseer, High Court of Andhra Pradesh.
41. SPARE.

PRINCIPAL DISTRICT COURT :: GUNTUR

Communicated to all the Judicial Officers working in the unit of the District Judge, Guntur for information and for taking necessary action.


PRINCIPAL DISTRICT JUDGE,
GUNTUR.

To

DISNO- 2453
13/8/20

- 1) All the Judicial Officers working in the Guntur unit.
- 2) The Secretary, District Legal Services Authority, Guntur
- 3) The Senior Superintendent(Accounts/Nazarath Section) District Court, Guntur
- 4) The System Officer(in-charge) with a direction to upload the same in District Court official web site, Guntur.